

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO. †4651**  
TO BE ANSWERED ON 22.07.2019

**ST LIST OF HIMACHAL PRADESH**

†4651. SHRI SURESH KUMAR KASHYAP:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has received any proposal from State Government of Himachal Pradesh to grant ST status to Hatti community of Trans Giri area;
- (b) if so, the details thereof along with the date on which the proposal was received by the Government;
- (c) the action taken by the Government thereon so far along with the status thereof; and
- (d) the time by which the Government proposes to accord tribal status to the Hatti area of Sirmour District on the lines of Jaunsar Babar area of Uttarakhand?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

- (a) & (b): Yes, sir, the Government of Himachal Pradesh sent a proposal vide their letter dated 04.05.2005.
- (c): The Government of India on 15.6.1999 (further amended on 25.6.2002) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.  
Accordingly, the proposal was processed and rejected as per these modalities and the same was conveyed to the State Government of Himachal Pradesh vide Ministry of Tribal Affairs' letter dated 16.03.2017. The State Government of Himachal Pradesh vide letter dated 4.12.2018 has again requested to reconsider the already rejected proposal.  
All action on the proposal is taken as per these approved modalities.
- (d): The existing criteria for declaring any area as 'Scheduled Area' under the fifth schedule are:
  - (i) Preponderance of tribal population,
  - (ii) Compactness and reasonable size of the area
  - (iii) A viable administrative entity such as a district, block or taluk, and
  - (iv) Economic backwardness of the areas as compared to the neighboring areas.All proposals are examined as per above criteria.

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